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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 10.08.2018 AT 10.30
AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No. 191/2017 & IA No. 164,169,185,186&310/2018 in CP(IB) No.12/10/HDB/2017
NAME OF THE COMPANY	V.N.R Infrastructure Limited
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	N.F. Rly. Associates
UNDER SECTION	10 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
B.N. Reddy			

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
P. Bhaskar	Advocate	9440063454	
K. VENUGOPALARAO	Advocate	9030010050	K. Venugopal Rao 10/8

IA 191/2017 & IA 164, 169, 185, 186 & 310/2018

CP (IB) 12/10/HDB/2017

ORDER

Learned Liquidator Mr. T.S.N.Raja present for Company.

Learned counsel Mr.P.Bhaskar and Mr.K.Venugopala present for Respondent.

Learned Liquidator filed proof of service of notice on Promoter Directors.

Counters filed by NFR and NWR in IA 164/2018 and IA 185/2018

It is represented that one of the Promoter Directors by name Mr.Praveen Kumar is in hospital. It is represented by learned liquidator that another Promoter Director is in judicial custody.

Learned Liquidator represented that security deposits and performance guarantees are going to be encashed by North Frontier Railway and North Western Railway.

Learned counsel appearing for NFR and NWR represented that security deposits and performance guarantees have already been forfeited invoked and encashed.

Learned Liquidator disputed the statements of learned counsel for NFR and NWR regarding invocation and

encashment of security deposits and performance guarantees.

In these circumstance, NFR and NWR are directed not to invoke and encash security deposits and performance guarantees given by the Corporate Debtor till the next date of hearing, if not already invoked and encashed.

IA 310/2018 is filed by Sub contractor for initiating payment of Rs.26,73,388.00/- from the Corporate Debtor stating it is due to him.

Counsel for NFR and NWR represented that they are not going to file counter.

Learned Liquidator shall file counter within one week.

List the matter on 28.08.2018.


MEMBER JUDICIAL